## CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

## $\frac{MA/310/00439/2019 \text{ in } OA/310/01563/2018}{\text{Dated Tuesday the } 6^{\text{th}} \text{ day of August Two Thousand Nineteen}}$

CORAM: HON'BLE MR. P. MADHAVAN, Member (J) HON'BLE MR. T. JACOB, Member (A)

Union of India rep. by
The General Manager
Southern Railway
Park Town, Chennai. .... Applicant /Respondent

By Advocate Ms. R. Sathyabama

Vs

M.Chandran ... Respondent/Applicant

By Advocate M/s. Ratio Legis

## **ORAL ORDER**

## (Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. MA is filed by the respondents in OA 1563/2018 seeking extension of time for compliance of the order of this Tribunal and passing appropriate orders.

- 2. Learned counsel for the MA respondent however opposes the grant of any further time.
- 3. Therefore in the interest of justice, four months time is granted to the MA applicants.
- 4. Accordingly, MA for extension of time is disposed of.

(T.Jacob) (P. Madhavan)
Member(A) Member(J)
SKSI